

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 90/TT/2012

Date: 12.7.2012

To,

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: : Approval under Regulation-86 of CERC (Conduct and Business) Regulation' 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2009 for determination of transmission tariff of Elements from DOCO to 31.3.2014 for assets (Part-III) under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letters dated 29.6.2012 and 1.5.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.8.2012.

- a) Reason and justification for large cost variation in cost of Land, Control Room & office building including HVAC, Switchgear (CT/PT/CB/Isolator etc.), Bus Bars, conductor/ insulators, Civil works, Power and Control cable and Misc. Common equipment, in Form 5B at Page 54, 74, 93, 112 and 132 of the petition;
- b) Detailed break-up of additional capital claimed by the petitioner;
- c) Data for capital cost bench marking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV transmission line and Sub-Stations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)